BEFORE
HON'BLE MR. JUSTICE S.R. SEN
B.A. No. 32 of 2014

29.08.2014

Heard Mrs. N.G. Shylla, learned counsel for the State, who submits that the case has already been charge-sheeted, as such she is unable to produce the C.D before this court.

The learned counsel for the petitioner, Mr. K. Ch. Gautam is present and he has been asked to move the bail application in the court concerned where the case has been charge-sheeted if he desires so.

With this observation and direction, this instant bail application stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CONT.CAS(C) No. 5 of 2014

29.08.2014

Heard Ms. K. Chisa, learned counsel for the petitioners.

Also heard Mrs. T. Yangi, learned counsel for the respondents, who submits that the pleading is complete.

List this matter for hearing after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CONT.CAS(C) No. 36 of 2012

29.08.2014

None has appeared for the petitioner.

The learned State counsel, Mr. K.P. Bhattacharjee is present.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.PTN. No. 7 of 2014

29.08.2014

Heard Mr. R. Jha, learned counsel for the petitioner as well as State counsel, Mr. R. Gurung.

Also perused the Lower Court case record.

At the outset, Mr. R. Jha, learned counsel for the petitioner submits that he may be allowed to withdraw this instant Crl.Petn. No. 7 of 2104 with a liberty to file an appropriate application in the court below.

Prayer is allowed.

Court Master is directed to send the Lower Court case record along with a copy of this order.

The matter stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.REV.P. No. 9 of 2014

29.08.2014

At the request of the petitioners' counsel Ms. M.K. Sah as well as respondents' counsel, Ms. R. Paul, list this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 18 of 2014

29.08.2014

Heard Mr. K. Baruah, learned counsel for the petitioner as well as Mrs. P.S. Nongbri, learned counsel for respondent No. 2.

From record it appears that notice has been issued on 05.08.2014 but service report is still awaited.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 19 of 2013

29.08.2014

At the request of the petitioners' counsel, Ms. P. Roy the matter is adjourned.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 21 of 2014

29.08.2014

This instant petition is filed under Article 227 of the Constitution of India praying for direction to transfer the Title Suit No. 3 (T) 2007 which was re-numbered as Title Suit No. 49 (T) 2012 pending in the court of Smti. K.M.L. Nongbri.

Ms. K. Chisa, learned counsel appearing for and on behalf of the petitioner submits that this case is pending for quite sometime, so necessary direction may be issued to the Addl. Deputy Commissioner Cum District Judge, Shillong to transfer the Title Suit No. 49 (T) 2012 to any other court having power to exercise as Assistant to the Deputy Commissioner, Shillong as the previous officer has already been transferred.

Considering the submissions advanced by the learned counsel, I find that since it is a mere power for transfer of the case from one court to another for speedy disposal, no notice is necessary to the respondent. Accordingly, the Addl. Deputy Commissioner Cum District Judge, Shillong is directed to transfer the Title Suit No. 49 (T) 2012 to any other court having power to exercise the jurisdiction of the Assistant to the Deputy Commissioner, Shillong. It is further directed that the court to dispose of the matter where ever it is transferred as expeditiously as possible.

With this observation and direction, this petition is allowed and stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 48 of 2013

29.08.2014

Heard Ms. R. Paul, learned counsel for the petitioners as well as Mr. P. Nongbri, learned counsel for the respondents.

Both the learned counsels submit that the matter may be posted for hearing after 2(two) weeks.

Prayer is allowed.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC[CONT(C)] No. 5 of 2014
WITH MC[CONT(C)] No. 6 of 2014

29.08.2014

Heard Mr. P.T. Sangma, learned counsel for the petitioner who filed this instant application U/S 5 of the limitation Act, 1963 for condonation of delay of 255 days for allowing him to consider the restoration petition which has been registered as Cont.Case No. (SH) 23 of 2013.

Mr. N.D. Chullai, learned Sr. GA assisted by Mrs. N.G. Shylla, learned GA point out to the order dated 17.12.2013 passed by this court in Cont. Cas(C) No. 23 of 2013.

On perusal of the order dated 17.12.2013 in Cont. Cas(C) No. 23 of 2013 it appears to me that contempt petition has been disposed of on merit. If it is so, in my considered view at this stage to restore the contempt petition which has been disposed of by this court does not arise. Hence, MC[CONT(C) No. 5 of 2014 as well as MC[CONT(C) No. 6 of 2014 are dismissed and stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P. (CRL) No. 9 of 2014

29.08.2014

At the request of the petitioners' counsel, Ms. M.K. Sangma the matter is adjourned.

State counsel, Mrs. N.G. Shylla is present.

List this matter after a week.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 143 of 2010

29.08.2014

Heard Mrs. N.G. Shylla, learned counsel for the petitioner, who submits that she intends to file affidavit stating the status of the case which is pending before the Hon'ble Apex Court.

One weeks' time is allowed.

The learned counsel for the respondent, Mr. D. Thaimei is present.

List this matter after a week.

JUDGE

D. Nary